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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH
HYDERABAD

O.A. NO. 146/93

Between:

Date of Order: 28.6.95.

Ghousia Begum

...Applicant.

And

1. Assistant Superintendent of Post Offices, Hyderabad City North Sub Division, Office of the Senior Superintendent of Post Offices, Hyderabad City Division, Hyderabad - 500001.
2. Senior Superintendent of Post Offices, Hyderabad City Division, Hyderabad - 500 001.
3. Asst. Post Master General(PLI), Office of the Post Master General, A.P.Circle, Hyderabad.
4. Post Master General, A.P.Circle, Hyderabad.

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...Respondents.

Counsel for the Applicant : Mr.N.Krishna Rao

Counsel for the Respondents : Mr.N.V.Ramana, Addl. GSC.

CORAM:

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (A)

contd...

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To

1. The Assistant Superintendent of Post Offices,
Hyderabad City North Sub Division,
O/O The Senior Superintendent of Post Offices,
Hyderabad City Division, Hyderabad - 500001.
2. Senior Superintendent of Post Offices, Hyderabad
City Division, Hyderabad - 500001.
3. Asst. Post Master General (PLI),
O/O The Post Master General, A.P.Circle,
Hyderabad.
4. Post Master General, A.P.Circle,
Hyderabad.
5. One copy to Mr.N.Krishna Rao, Advocate, CAT, Hyderabad.
6. One copy to Mr.N.V.Ramana, Addl. GSC, CAT, Hyderabad.
7. One copy to Library, CAT, Hyderabad.
8. One spare copy.

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O R D E R

I as per Hon'ble Sri R. Rangarajan, Member(Administrative) I

Heard.

2. This OA is filed by Smt. Ghousia Begum wife of late Shri Shaik Akbar Pasha, who was working, as EDBPM, Swarajnagar Post office under the control of R-2. He died on 10-6-1991 while in service. The prayer in this OA is to grant compassionate ground appointment to the applicant in a suitable capacity.

2. The whole of the affidavit deals only in regard to the payment of final settlement dues to her husband. A direction has been issued in this regard in OA 958/93 decided on 8.9.1994. Hence there is no need to further elaborate on this issue. The only other issued to be considered in this OA is in regard to compassionate ground appointment for her. The Chief Post Master General in his reply statement dated 5th May, 1995 has stated that the case for her compassionate appointment is in process. In view of this, a direction has to be given to R-4 to expedite the case for taking a final decision in regard to compassionate ground appointment to the applicant.

3. In the result, the following direction is given:-

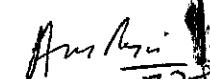
R-4 should expedite the process for taking a final decision in regard to appointment on compassionate ground to the applicant. The decision should be taken expeditiously and preferably within a period of two months from the date of receipt of copy of this order.

4. The OA is ordered accordingly. No costs.


(R. Rangarajan)
Member (Admn.)

Dated: 28th day of June, 1995.
Dictated in the open court.

Grh.


Dy. Registrar(S)
Contd.

TYPED BY
CHECKED BY

COMPARED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH

THE HON'BLE SHRI A. V. HARIDASAN: MEMBER (J)

AND

R. Rengarajan
THE HON'BLE SHRI A. B. GORTHI: MEMBER (A)

DATED 28.6.95

ORDER/JUDGMENT

M.A.NO/R.P.NO./C.P.NO.

in

D.A.NO. 1416/93

Admitted and Interim directions issued.

Allowed.

Disposed of with directions

Dismissed.

Dismissed as withdrawn

Dismissed for default

Rejected/Ordered.

No order as to costs.

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No space copy

Central Administrative Tribunal
DESPATCH
16 JUL 1995 *N.S.P.*
HYDERABAD BENCH

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